



High Court of Tripura
Agartala

Order No. 21

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to direct the Registry to continue the exercise of destroying the Part-II files of Judicial Case Records after crossing the time-limit of three years from the date of disposal until High Court Rules in this regard are framed.

This Order will come into force with immediate effect.

By Order,

Sd/-

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5410-5421

April 25, 2013

Copy to:

01. The i/c. Joint Registrar, High Court of Tripura, Agartala;
02. The Deputy Registrar(s), High Court of Tripura, Agartala;
03. The Assistant Registrar(s), High Court of Tripura, Agartala;
04. The Librarian-cum-RO., High Court of Tripura, Agartala;
05. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
07. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
08. The Superintendent(s), High Court of Tripura, Agartala;
09. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Bench Sections, High Court of Tripura, Agartala; and
12. Order File.

M
25.04.13

(M. Chakrabarti)
Registrar